



2026:AHC:44594

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4489 of 2026

Shailesh Yadav

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mohd. Monis, Tahmina Begum
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. Proceedings under Section 128 of the Uttar Pradesh Revenue Code, 2006 were initiated against the father of the petitioner, culminating in an order dated 24.03.2023 passed by the Chief Revenue Officer/Additional District Magistrate (Land Revenue), Azamgarh.
3. Aggrieved by the aforesaid order, the petitioner preferred a revision under Section 210 of the Uttar Pradesh Revenue Code, 2006 before the Board of Revenue, Uttar Pradesh at Prayagraj, which was allowed vide order dated 30.07.2025. By the said order, the earlier order dated 24.03.2023 was set aside and the matter was remanded for fresh consideration in accordance with law.
4. It is contended that the proceedings against the petitioner's father are still pending before the Court of the Additional District Magistrate; however, notwithstanding the pendency of the remanded proceedings, the revenue authorities are compelling the petitioner to vacate the land in dispute.
5. In the aforesaid circumstances, the petitioner submitted a representation dated 04.12.2025 before respondent No. 2, i.e., the Commissioner, Azamgarh Mandal, Azamgarh. A copy of the said representation has been annexed as Annexure No. 2 to the writ petition. Since no action has been taken thereon, the petitioner has approached this Court by means of the present writ petition.
6. Considering the facts and circumstances of the case and in the interest of justice, the writ petition is disposed of with a direction to the court concerned, before whom the matter stands remanded by the Board of Revenue, Uttar Pradesh, Prayagraj, to decide the same strictly in accordance with law, expeditiously, and preferably within a period of four months, without granting unnecessary adjournments, unless there exists any legal impediment.
7. Till the disposal of the aforesaid proceedings, no coercive action shall be

taken against the petitioner.

(Prakash Padia,J.)

February 25, 2026
Vibha Singh